

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

2. IA 3055/2024 IN C.P. (IB)/537(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2024**

NAME OF THE PARTIES: - Mr. Sachin Shrinivas Bhattad

V/s

Waman Keshav Mestry

IN THE MATTER OF

Bank of Maharashtra

V/s

Waman Keshav Mestry

Section: 60(5), U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.3055/2024: - Adv. Aditi Palnitkar i/b Adv. Shon Gadgil appeared for the Financial Creditor through VC. This IA has been filed by the Applicant/RP to place on record the RP report filed under Section 99 of the IB Code. The said RP report is taken on record. With the above observation, **IA.No.3055/2024 is allowed and disposed of.**

Let a copy of the report be also served upon the Counsel for the Respondent/Personal Guarantor and a court notice be also issued to the Respondent/Personal Guarantor, directing him to file reply/objection, if any, against the report filed by the RP within a period of three weeks by serving an advance copy of the reply to the counsel for the other side. List this matter for final hearing on **16.07.2024.**

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)